[Mr. Chairman.]

The nominations will be received in the Notice Office up to 12 noon on the 15th May. The elections which will be conducted in accordance with the system of proportional representation by means of the single transferable vote will, if necessary, be held in Secretary's room (No. 29, Ground Floor, Parliament House) between the hours 9 A.M. and 11 A.M. on the 17th May 1954.

SHRI B. C. GHOSE (West Bengal): May I make just one submission? I don't want tp create any acrimony...

MR. CHAIRMAN: That question is over.

## THE DENTISTS (AMENDMENT) BILL, 1953

THE MINISTER FOR HEALTH (RAJ-KUMARI AMRIT KAUR): Sir, I beg to move for leave to withdraw the Bill further to amend the Dentists Act, 1948.

MR. CHAIRMAN: Motion moved:

"That leave be granted to withdraw the Bill further to amend the Dentists Act, 1948."

PANDIT S. S. N. TANKHA (Uttar Pradesh): May we know what is the reason for seeking leave for the withdrawal of the Bill?

SHRI B. GUPTA (West Bengal): Yes, let us hear the reasons.

RAJKUMARI AMRIT KAUR: This Bill was introduced in the Council of States on 22nd December 1953. Since then I have received representations to bring in further amendments and to make the Bill more comprehensive. So I want to introduce another Bill.

MR. CHAIRMAN: The question is:

"That leave be granted to withdraw the Bill further to amend the Dentists Act, 1948."

The motion was adopted.

## Bill, 1954 THE DENTISTS (AMENDMENT) **BILL, 1954**

THE MINISTER FOR HEALTH (RAJ-KUMARI AMRIT KAUR): Sir, I beg to move for leave to introduce a Bill further to amend the Dentists Act, 1948.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Dentists Act, 1948 "

The motion was adopted.

RAJKUMARI AMRIT KAUR: Sir, I introduce the Bill.

## ARREST OF REFUGEES BY WEST BENGAL GOVERNMENT

SHRI B. GUPTA (West Bengal): Sir, you are aware that I gave notice of a motion for papers to discuss the question of refugees who are now returning from Orissa and are now being arrested by the West Bengal Government. I have come from Calcutta; I was there until vesterday and I found these refugees were being arrested. The West Bengal Government says that it is a matter for the Central Government to decide as to how they should be treated and they have given us to understand that they are awaiting the decision of the Central Government and the stand that the latter is going to take. Therefore I consider the matter of great public importance and it should be taken up for discussion for half an hour before we adjourn for the next session.

Mr. CHAIRMAN: We will consider.

## THE COMPANIES BILL, 1953 continued

SHRI P. T. LEUVA (Bombay): Mr. Chairman, vesterday I was referring to the question of interlocking of funds. Now, it is generally believed that interlocking of funds is not in the interest of the companies, but there might be cases where interlocking of funds might be